

(Interruptions)

MR. DEPUTY-SPEAKER: I have already given my ruling. I cannot once again re-open it.

SHRI AMAL DATTA: What about the revelations in today's papers?

MR. DEPUTY-SPEAKER: They will take care of it.

(Interruptions)\*

MR. DEPUTY-SPEAKER: Nothing goes on record. I am not allowing.

(Interruptions)\*

SHRI SANTARAM NAIK (Panaji): Mr. Bhatia, a Member of this House, last week raised the issue of Mr. Jethmalani's support to Khalistan and the Speaker promised a discussion. What is your ruling?...

(Interruptions)\*

MR. DEPUTY-SPEAKER: Nothing goes on record.

#### PAPERS LAID ON THE TABLE

12.10 hrs.

[English]

**Annual Accounts and Review of Audited Accounts of Himalayan Mountaineering Institute, Darjeeling, for 1986-87 and of Nehru Institute of Mountaineering, Uttarkashi for 1986-87**

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANI-

GRAHI): Sir, on behalf of Shri K.C. Pant, I beg to lay on the Table:

- (1)(i) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1986-87 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Himalayan Mountaineering Institute, Darjeeling for the year 1986-87. [Placed in Library. See No. LT. 6786/88]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1986-87 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1986-87. [Place in Library. See No. LT. 6787/88]
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

\*Not recorded.

**Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulation, 1988 and the Navy Leave (Amendment) Regulations, 1988**

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:-

- (i) The Navy (Discipline and Miscellaneous Provision) (Amendment) Regulations, 1988 published in Notification No. S.R.O. 11 (E) in Gazette of India dated the 20th October, 1988.
- (ii) The Navy Leave (Amendment) Regulations, 1988 published in Notification No. S.R.O. 217 in Gazette of India dated the 17th September, 1988. [Placed in Library. See No. LT. 6788/88]

**Statement Re: Review on the Working of and Annual Report of Electronics Corporation of India for 1986-87, etc.**

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (a) (i) A statement regarding Review by the Government on

the working of the Electronics Corporation of India Limited Hyderabad, for the year 1987-88.

- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT. 6789/88]
- (b) (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited, Singhbhum, for the year 1987-88.
- (ii) Annual Report of the Uranium Corporation of India Limited Singhbhum, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT. 6790/88]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1987-88. [Placed in Library. See No. LT. 6791/88]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Cal-

cutta, for the year 1987-88 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1987-88. [Placed in Library. See No. LT. 6792/88]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1987-88. [Placed in Library. See No. LT. 6793/88]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay for the year 1987-88. [Placed in Library. See No. LT. 6794/88]

**Notification under Central Reserve Police Force Act, 1949 and Central Industrial Security Force Act, 1968**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): Sir, on behalf of Shri P. Chidambaram, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-
  - (i) The Indo-Tibetan Border Police (Armourer Cadre) Recruitment, Rules, 1982 published in Notification No. G.S.R. 303 in Gazette of India dated the 23rd April, 1988.
  - (ii) The Indo-Tibetan Border Police (Gardener Cadre) Recruitment Rules, 1983 published in Notification No. G.S.R. 307 in Gazette of India dated the 23rd April, 1988.
  - (iii) The Indo-Tibetan Border Police (Office Combatent-Non-Gazetted) Cadre Recruitment Rules, 1984 published in Notification No. 314 in Gazette of India dated the 23rd April, 1988.
  - (iv) The Indo-Tibetan Border 'Police Pioneer Cadre (Group 'C' Posts) recruitment (Amendment) Rules, 1988 published in Notification No. G.S.R. 307 in Gazette of India dated the 2nd July, 1988. [Placed in Library. See No. LT. 6795/88]

[Sh. Sontosh Mohan Dev]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of The Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 315 in Gazette of India dated the 23rd April, 1988.
- (ii) The Central Industrial Security Force (Fourth Amendment) Rules, 1988 published in Notification No. G.S.R. 609 in Gazette of India dated the 30th July, 1988. [Placed in Library. See No. LT. 6796/88]

(ii) Fortieth Report on action taken by Government on the recommendations contained in the 4th Report (Eighth Lok Sabha) on the Ministry of Industry (Department on Public Enterprises)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited (Hyderabad and Hardwar Units).

(iii) Forty-first Report on action taken by Government on the recommendations contained in the 30th Report (Eighth Lok Sabha) on the Ministry of Welfare—socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Andaman and Nicobar Islands.

12.11 hrs.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED  
TRIBES

[English]

**Thirty-ninth, Fortieth and forty-First  
Reports**

SHRI ARVIND NETAM (Kanker): Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (i) Thirty-ninth Report on Action taken by Government on the recommendations contained in the 29th Report (Eighth Lok Sabha) on the Ministry of Civil Aviation—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Air India.

CALLING ATTENTION TO MATTER OF  
URGENT PUBLIC IMPORTANCE

[Translation]

**One-day token Strike by Employees of  
Indian Airlines Resulting in Dislocation  
of Air services and Inconvenience to  
Passengers**

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Deputy Speaker, Sir, I beg to call the attention of the Minister of State of the Ministry of Civil Aviation and Tourism to the following matter of urgent public importance and request that he may make a statement thereon.

"One day token strike by large number of employees of the Indian Airlines resulting in dislocation of air services and inconvenience to passengers and the steps taken by the Government to resolve the issue in-